

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5558  
ANSWERED ON:10.05.2012  
AUTONOMY TO SERIOUS FRAUD INVESTIGATION OFFICE  
Chavan Shri Harischandra Deoram

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

(a) whether the Government is contemplating to confer more powers/provide autonomy to Serious Fraud Investigation Office for strengthening the corporate governance; and

(b) if so, the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b) Yes, Madam. The Companies Bill 2011, introduced in the Parliament on 14.11.2011 and referred to the Parliamentary Standing Committee on Finance, provides for amongst others that investigation report of SFIO be treated as a report filed by a Police Officer, power to issue letter of requests (letter Rogatory) in cases involving companies having business/ interest outside the country and definition of the term 'fraud' alongwith its punishment.